

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-05/2018/ 5784/A

From :- Smti. Kanchan Newar
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Jogeswar Bora,
Addl. District & Sessions Judge,
Dhubri.

Dated Guwahati, the 4th October 2018.

Sub:- Modification to avail the benefit of LTC.

Ref:- Your letter No. 272/E, dated 28.09.2018.

Sir,

With reference to the above, I am directed to inform you that you have been allowed to change your tour programme to avail LTC for the block period 2014-2017, to visit Agra via Delhi instead of Delhi along with your wife and three children, during the ensuing Pujya vacation w.e.f. 13.10.2018 to 17.10.2018, by the shortest possible route, as per existing Rules.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

Copy to:- NO. HC.VII-05/2018/5785-5786/A dtd. 4/10/18

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.



JT. REGISTRAR (VIGILANCE)